

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.95 of 2010

(Arising out of Order-in-Original No.16/MP/Denovo/Commr./2009 dated 19.11.2009 passed by Commissioner of Central Excise, Ranchi)

M/s Arya Steel Limited

Ranchi Tata Road, P.O.-Rajaulatu, Ranchi-834010

Appellant

VERSUS

Commissioner of Central Excise, Ranchi

C.R.Building, 5-Main Road, Ranchi

Respondent

APPEARANCE :

None for the Appellant

Shri A.Roy, Authorized Representative for the Revenue

CORAM:

HON'BLE MR.P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75189/2023

DATE OF HEARING : 27 .03.2023

DATE OF DECISION : 27 .03.2023

Per Bench :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(P.K.Choudhary)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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